

CENTRAL ADMINISTRATIVE TRIBUNAL. PRINCIPAL BENCH.

RA No. 206/2003

IN

OA No. 1522/2002

(1)

New Delhi this the 25th day of July, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Jagdish Chander Chugh
3346 'C' Chnderlok DLF Phase-IV
P.O. Chakarpur, Gurgaon (Haryana) ... Review Applicant

Versus

Union of India as represented by

1. The Secretary,
Ministry of Science and Technology,
New Delhi.
2. Director General,
Council of Scientific and Industrial Research,
New Delhi.
3. Director Central Mining Research
Institute Dhanbad (Jharkhand). ... Respondents

ORDER BY CIRCULATION

The present RA No. 206 of 2003 has been filed by the applicant for review of the order passed in OA No. 1522 of 2002 on 28.4.2003.

2. In the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(KULDIP SINGH)
MEMBER (J)

Rakesh